

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3302 of 2020

1. Kunti Devi
2. Rinku Devi

... .. **Petitioners**

Versus

The State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioners	:	Mr. Anurag Kashyap, Advocate
For the State	:	Mr. Tapas Roy, A.P.P.

02/09.09.2020 Heard Mr. Anurag Kashyap, learned counsel for the petitioners and Mr. Tapas Roy, learned A.P.P. for the State.

The petitioners have prayed for grant of anticipatory bail, as they are apprehending their arrest in connection with Mohammadganj P.S. Case No. 55/2019.

It has been alleged that one Ravi Kumar Rajwar had enticed away the daughter of the informant. The parents and sister of Ravi Kumar Rajwar is said to have facilitated the enticement. It has been stated that the victim was subsequently recovered on 09.07.2020.

The petitioners are the mother and sister of Ravi Kumar Rajwar. Since the allegation of enticement is against Ravi Kumar Rajwar and the petitioners appear to have been implicated due to their relationship with the said Ravi Kumar Rajwar, I am inclined to extend the privilege of anticipatory bail to the petitioners. The petitioners accordingly are directed to surrender before the learned court below within a period of four weeks and on such surrender, they shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each to the satisfaction of learned Sub Divisional Judicial Magistrate, Palamau at Daltonganj in connection with Mohammadganj P.S. Case No. 55/2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(R. Mukhopadhyay, J.)